

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4441/2005

(From the judgement and order dated 11/07/2005 in HCP No. 89/2005 of The HIGH COURT OF
MADRAS)

A. MAIMOONA

Petitioner(s)

VERSUS

STATE OF T.N. & ORS.

Respondent(s)

(With office report)(For final disposal)

WITH SLP(Crl) NO. 4611 of 2005(With office report)(For final disposal)

Date: 25/11/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. R.Shanmugasundaram, Sr. Adv.

Mr. V.G. Pragasam, Adv.

For Respondent(s)

Mr. B.R.Handa, Sr. Adv.

Mr. Navin Prakash, Adv.

Ms. Sushma Suri, Adv.

Mr. S. Balakrishnan, Sr. Adv.

Mr. S. Prasad, Adv.

Mr.S.N. Jha, Adv.

Mr.Gopalakrishnan, Adv.

Mr. Abhay Kumar, Adv.

Mr.Rahul, Adv.

Mr. K.K. Misra, Adv.

UPON hearing counsel the Court made the following

O R D E R

When the matter was heard for some time, learned counsel appearing on behalf of

the Central Government submits that the counter affidavit is ready and a copy of the same shall be

served on the learned counsel for the petitioners in the course of the day. Rejoinder, if necessary, to the

counter affidavit be filed within one week.

Put up on 5.12.2005.

(Meenu Sethi)
rdwaj)

Court Master

(Pushap Lata Bha

Court Master